**THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION**

(Please send this Form of with enclosures to the Registrar to the Offer at any of the collection centre as mentioned in the Letter of Offer)

# FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

| OFFER SCHEDULE | | |
|---|---|---|
| **OPENS ON** | : | **July 7, 2010** |
| **CLOSES ON** | : | **July 26, 2010** |

**Name:**

**Address:**

**Tel No. ____________________Email. _____________________________Fax. ______________________**

**To,**
**The Acquirer- Bhushan Power and Steel Limited**
**C/o. Link Intime India Pvt. Ltd**
**Unit: Orissa Sponge Iron & Steel – Open Offer**
**C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West),**
**Mumbai – 400 078**

Dear Sir/Madam,

**Sub:** **Open Offer for acquisition of equity shares of Orissa Sponge Iron and Steel Limited ("OSIL" or "Target Company") by Bhushan Power and Steel Limited ("BPSL " or "Acquirer").**

I/We refer to the letter of offer dated June 25, 2010 for acquiring the equity shares held by me/us in OSIL.
I/We, the undersigned have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

## SHARES HELD IN PHYSICAL FORM

I/We, accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

| Sr. No. | Folio No. | Certificate No. | Distinctive Nos. | | No. of shares |
|---|---|---|---|---|---|
| | | | From | To | |
| | | | | | |
| | | | | | |
| | | | | | |
| **Total number of equity shares** | | | | | |

*(In case of insufficient space, please attached additional sheet and authenticate the same)*

---- -------------------------------------------------------------------- **Tear along this line**------------------------------------------------------------------------

**Link Intime India Pvt. Ltd, Unit: Orissa Sponge Iron & Steel – Open Offer, C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West), Mumbai – 400 078**

**Acknowledgement Slip** **OSIL– Open Offer** **Sr.No.________**

(To be filled in by the shareholders) (Subject to verification)

Received by Mr./Mrs./M/s_____________________________________________________________________

Address_______________________________________________________________________________

Physical shares: Folio No._________/Demat Shares: DP ID_________; Client ID:_____________________

Form of Acceptance along with (Tick wherever is applicable):

□Physical Shares: No. of shares______________; No. of Certificates enclosed ______________

□ Demat Shares: Copy of delivery instruction for_________________ number of shares enclosed

Signature of Official ___________ Date of Receipt________________

| Stamp of Collection Centre |
|---|
| |

**SHARES HELD IN DEMAT FORM**

I/We holding shares in demat form, accept the Offer and enclose photocopy of the Delivery Instruction duly acknowledged by my/our DP in respect of my/our equity shares as detailed below:

| DP Name | DP ID | Client ID | Name of Beneficiary | No. of Equity Shares |
|---|---|---|---|---|
| | | | | |
| | | | | |

I/we have executed an off-market transaction for crediting the shares to the depository account with Centrum Broking Private Limited as the DP in CDSL styled "**Centrum Capital Limited - Orissa Sponge Iron & Steel Limited Open Offer – Escrow**" whose particulars are:

| | | |
|---|---|---|
| **DP Name**: Centrum Broking Limited | **DP ID**: 12012200 | **Client ID**: 1201220000042169 |

*Shareholders whose shares are held in beneficiary Account with NSDL have to use an inter–depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Escrow Account with CDSL.*

Enclosures (Please tick as appropriate, if applicable)

- ☐ Power of Attorney
- ☐ Corporate Authorization in case of Companies along with Board Resolution and Specimen Signatures of Authorised Signatories.
- ☐ No Objection Certificate & Tax Clearance Certificate under Income Tax Act, 1961, for NRIs / OCBs / Foreign Shareholders as applicable
- ☐ Death Certificate/ Succession Certificate
- ☐ Copy of Permanent Account Number (PAN)
- ☐ Others(please specify)_______________________________________________

I/We confirm that the equity shares of OSIL , which are being tendered herewith by me/us under the Offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the Offer until the time the Acquirer pays the purchase consideration as mentioned in the Letter of Offer.

I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

I/We authorize the Acquirer to send by registered post/speed post/UCP the draft / cheque / ECS, in settlement of the amount to the sole/first holder at the address mentioned above.

I/We note and understand that the Shares would lie in the Special Depository Account until the time the Acquirer makes payment of purchase consideration as mentioned in the Letter of Offer.

I/We authorize the Acquirer to accept the shares so offered which it may decide to accept in consultation with the Manager to the Offer and in terms of the Letter of Offer and I/we further authorize the Acquirer to return to me/us, share certificate(s) in respect of which the offer is not found valid/not accepted. The Permanent Account No. (PAN/GIR No.) Allotted under the Income Tax Act, 1961 is as under.

| | First/Sole Holder | Joint Holder 1 | Joint Holder 2 |
|---|---|---|---|
| **PAN/GIR No.** | | | |

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of Bank Account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

---------------------------------------------------------------------**Tear along this line** ------------------------------------------------------------------------

**All future correspondence, if any, should be addressed to the Registrars to the Offer at the following address:**

Link Intime India Pvt. Ltd.
Unit: Orissa Sponge Iron & Steel – Open Offer, C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West), Mumbai – 400 078;
Tel: +91 22-25960320; Fax: +91-22-25960329
Contact Person: Nilesh Chalke
E-mail: bstl.offer@linkintime.co.in

| Sr.No. | Particulars Required | Details |
|---|---|---|
| *1* | Bank Name | |
| *2* | Complete Address of the Bank | |
| *3* | Account Type | |
| *4* | Account No | |
| *5* | 9 Digit MICR Code | |
| *6* | IFSC Code (for RTGS/NEFT transfers)* | |

**With IFSC code please attach a cancelled cheque*

For equity shares that are tendered in electronic form, the bank account as contained from the beneficiary position provided by the depository will be considered and the draft/warrant/cheque will be issued with the said bank particulars.

**For NRIs / OCBs / FIIs / Foreign Shareholders**

I / We, confirm that the equity shares of OSIL are held by me / us is to be deducted on *(select whichever is applicable in your case)*

- ☐ Long-Term capital gains
- ☐ Short –Term capital gains
- ☐ Investment/ Capital account
- ☐ Trade Account

I / We, have enclosed the following documents

- ☐ RBI approvals for holding shares of OSIL hereby tendered in the Offer
- ☐ No Objection Certificate / Tax Clearance Certificate under Income Tax Act, 1961
- ☐ Copy of Permanent Account Number (PAN)

In order to avail the benefit of lower rate of tax deduction under the DTAA, if any, kindly enclose a certificate stating that you are a tax resident of your country of incorporation in terms of the DTAA entered into between India and your country of residence.

**For FII Shareholders :**

I / We, confirm that the equity shares of OSIL are held by me / us is to be deducted on *(select whichever is applicable in your case)*

- ☐ Investments/Capital Account
- ☐ Trade Account

In case the shares are held on trade account, kindly enclose a certificate stating that you are a tax resident of your country of residence /incorporation and that you do not have a permanent establishment in India in terms of the Double Taxation Avoidance Agreement (DTAA) entered into between India and your country of residence.

Where the tax is t be deducted on account of long-term capital gains, the shareholders should submit a certificate from a Chartered Accountant (along with proof such as demat account statement) certifying that the shares have been held for more than a year. In order to avail the benefit of computation of tax liability on the net capital gains (i.e. after reducing the cost of acquisition of shares), the shareholder should obtain a tax clearance certificate from the assessing officer certifying the net income chargeable to capital gains tax.

Alternatively, the shareholders can submit a certificate from a Chartered Accountant certifying the cost of acquisition/net income that will be chargeable to capital gains. In the absence of the above, tax would be deducted on the entire consideration paid to the shareholders.

Yours faithfully,
Signed and Delivered,

| **Signed & Delivered by** | **Full Names of the shareholder** | **Signature** |
|---|---|---|
| First/Sole Holder | | |
| Joint Holder 1 | | |
| Joint Holder 2 | | |

**Note:** In case of joint holdings all must sign. A Corporation must affix its common seal and necessary Board resolution should be attached.

Place: Date:

**SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE ACCEPTANCE FORMS / SHARES THAT ARE RECEIVED BY THE REGISTRARS AFTER THE CLOSE OF THE OFFER i.e. BY 4.30P.M. ON July 26, 2010 SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.**

## INSTRUCTIONS

1. In the case of dematerialized shares, the shareholders are advised to ensure that their shares are credited in favor of the Special Depository Account, before the closure of the Offer i.e. july 26, 2010. The Form of Acceptance-cum-Acknowledgement of such demat shares not credited in favor of the Special Depository Account, before the closure of the Offer will be rejected.
2. Shareholders should enclose the following:
   **a. For Equity shares held in demat form:**
   1. Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein, as per the records of the Depository Participant ('DP').
   2. Photocopy of the delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the DP as per the instruction in the Letter of Offer.
   3. For each delivery instruction, the beneficial owner should submit separate Form of Acceptance.
3. In case of non-receipt of the aforesaid documents, but receipt of the Shares in the Special Depository Account, or vice versa , the shares tendered shall be treated as invalid and the form of acceptance shall not be considered for acceptance in the Offer .
   **a. For Equity shares held in physical form:**
   1. Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein, by all shareholders whose names appear on the share certificates.
   2. Original Share Certificate(s)
   3. Valid Share Transfer form(s) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and as per specimen signatures registered with OSIL and duly witnessed at the appropriate place. A blank Share Transfer form is enclosed along with the Letter of Offer. Attestation, where required, (thumb impressions, signature difference, etc.) should be done by a magistrate, notary public or special executive magistrate or a similar authority holding a Public Office and authorized to use the seal of his Office.
4. The details of buyer should be left blank failing which the same will be invalid under the Offer. The details of the Acquirer as buyer will be filled by the Acquirer upon verification of the Form of Acceptance and the same being found valid. All other requirements for valid transfer will be preconditions for valid acceptance.
5. If the Registrar to the Offer does not receive the documents listed above but receive the original share certificates and valid Transfer Form from a registered shareholder, then the Offer will be deemed to have been accepted. .
6. Unregistered owners should enclose-
   a. Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein.
   b. Original Share Certificate(s)
   c. Original broker contract note
   d. Valid Share Transfer form(s) as received from the market leaving details of buyer blank. If the same is filled in then the Share(s) are liable to be rejected.
   e. The share certificate(s), share transfer form(s) and the Form of Acceptance should be sent only to Link Intime India Pvt Limited, the Registrar to the Offer and not to Centrum Capital Limited, the Manager to the Offer or the Acquirer or the Target Company.
7. Shareholders having their beneficiary account in NSDL have to use "INTER DEPOSITORY DELIVERY INSTRUCTION SLIP" for the purpose of crediting their shares in favor of the special depository account with CDSL.
8. Non Resident shareholders will be required to submit a No Objection Certificate ("NOC") or Tax Clearance Certificate or Certificate for Deduction of Tax at Lower Rate from Income Tax authorities under the Income Tax Act indicating the amount of tax to be deducted by the Acquirer before remitting the consideration. In case the aforesaid NOC or Tax Clearance Certificate or Certificate for Deduction of Tax at Lower Rate is not submitted, the Acquirer will arrange to deduct tax at the maximum marginal rate as may be applicable to the relevant category of shareholders on the entire consideration amount payable to such shareholders.
9. Non-resident shareholders should enclose a copy of the permission received from RBI for the equity shares held by them in OSIL. If the shares are held under General Permission of RBI, the non-resident shareholder should state that the shares are held under General Permission and whether on repatriable basis or non repatriable basis.
10. Payment Consideration: Shareholders must note that on the basis of name of the Shareholders, Depository Participant's name, DP ID, Beneficiary Account number provided by them in the Form of Acceptance-cum-Acknowledgement, the Registrar to the Issue will obtain, from the Depositories, the Shareholders' demographic details including address, bank account details, the nine digit Magnetic Ink Character Recognition ("MICR") code as appearing on a cheque leaf and occupation. These bank account details will be used to make payment to the Shareholders. Hence Shareholders are advised to immediately update their bank account details as appearing on the records of the depository participant. Please note that failure to do so could result in delays in dispatch of payment or electronic transfer of funds, as applicable, and any such delay shall be at the Shareholders' sole risk and neither the Acquirer, the Manager to the Offer, Registrar to the Offer nor the Escrow Bank ('HDFC Bank" ) shall be liable to compensate the Shareholders for any losses caused to the Shareholder due to any such delay or liable to pay any interest for such delay.
11. The Form of Acceptance-cum-Acknowledgement along with enclosure should be sent only to the Registrar to the Offer so as to reach the Registrar of the Offer at any of the collection centres below on all days (excluding Saturdays, Sundays and Public holidays) during the business hours i.e. (Mondays to Fridays between 10.00 a.m. and 4.30 p.m.

12. The Form of Acceptance-cum-Acknowledgement and other related documents should be submitted at any of the Collection Centers of Link Intime Pvt Limited as mentioned below.

| Sr. No | City | Contact Person | Address | Tel. No. | Fax No. | E-mail ID | Mode of Delivery |
|---|---|---|---|---|---|---|---|
| 1. | Mumbai | Nilesh Chalke | Link Intime India Pvt. Ltd, C-13, Panalal Silk Mills Compound, L B S Marg, (W),Mumbai - 400078. | 022-25960320 | 022-25960329 | bstl.offer@linkintime.co.in | Hand Delivery & Registered Post |
| 2. | Mumbai | Vivek Limaye | Link Intime India Pvt. Ltd, 203, Davar House, Next to Central Camera, D N Road, Fort, Mumbai - 400 001 | 022-22694127 | 022-25960329 | vivek.limaye@linkintime.co.in | Hand Delivery |
| 3. | Ahmedabad | Hitesh Patel | Link Intime India Pvt. Ltd, 211 Sudarshan Complex, Near Mithakhali Underbridge, Navrangpura, Ahmedabad - 380 009 | 079-2646 5179 | 079-2646 5179 (Telefax) | ahmedabad@linkintime.co.in | Hand Delivery |
| 4. | Bangalore | Prashant D. Shedbal | Link Intime India Pvt. Ltd., 543/A, 7TH Main , 3rd Cross, Hanumanthanagar, Bangalore - 560 019 | 080-26509004 | 080-26509004 (Telefax) | bangalore@linkintime.co.in | Hand Delivery |
| 5. | Baroda | Alpesh Gandhi | Link Intime India Pvt. Ltd., First Floor, Jaldhara Complex, Nr. Manisha Society, Old Padara Road, Vadodara -390015 | 0265-2250241 / 3249857 | 0265-2250246 (Telefax) | vadodara@linkintime.co.in | Hand Delivery |
| 6. | Coimbatore | S. Dhanalakshmi | Link Intime India Pvt. Ltd,Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore 641 028 | 0422-2314792 / 2315792 | 0422-2314792 (Telefax) | coimbatore@linkintime.co.in | Hand Delivery |
| 7. | Kolkata | Debu Ghosh | Link Intime India Pvt. Ltd, 59C, Chowringhee Road, 3rd Floor, Kolkata - | 033-22890539 /40 | 033-22890539/40 (Telefax) | kolkata@linkintime.co.in | Hand Delivery |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| | | | 700020 | | | | |
| 8. | New Delhi | Swapan Naskar | Link Intime India Pvt. Ltd., A-40, 2nd Floor, Naraina Industrial Area, Phase II, Near Batra Banquet, New Delhi – 110028 | 011-41410592 /93/94 | 011-41410591 | delhi@linkintime.co.in | Hand Delivery |
| 9. | Pune | P. N Albal | Link Intime India Pvt. Ltd, Block No 202 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001. | 020 - 26051629 / 0084 | 020 - 26053503 (Telefax) | pune@linkintime.co.in | Hand Delivery |
| 10. | Chennai | Mrs. Solly Soy | C/o SGS Corporate Solutions India Pvt. Ltd., Indira Devi Complex, II Floor, No.20, Gopalakrishna Street, Pondy Bazaar, T. Nagar, Chennai- 600 017 | 044- 2815 2672, 044- 4207 0906 | 044- 2815 2672 (Telefax) | chennai@saspartners.com | Hand Delivery |

Applicants who cannot hand deliver their documents at the Collection Centers, may send their documents only by Registered Post, at their own risk, to the Registrar to the Offer at Link Intime Pvt **Limited,** Unit: Orissa Sponge Iron & Steel – Open Offer, C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West), Mumbai – 400 078;so as to reach the Registrars to the Offer on or before the last date of acceptance i.e. july 26**, 2010.**

**SHAREHOLDERS ARE REQUESTED TO NOTE THAT THE ACCEPTANCE FORMS / SHARES THAT ARE RECEIVED BY THE REGISTRARS AFTER THE CLOSE OF THE OFFER i.e. BY 4.30P.M. ON July 26, 2010 SHALL NOT BE ACCEPTED UNDER ANY CIRCUMSTANCES AND HENCE ARE LIABLE TO BE REJECTED.**

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**<u>THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION</u>**

(Please send this Form of with enclosures to the Registrar to the Offer at any of the collection centre as mentioned in the Letter of Offer)

**<u>FORM OF WITHDRAWAL</u>**

| OFFER SCHEDULE | | |
|---|---|---|
| OPENS ON | : | July 7, 2010 |
| LAST DATE OF WITHDRAWAL | : | July 21, 2010 |
| CLOSES ON | : | July 26, 2010 |

**Name:**

**Address:**

**Tel No.** ____________________**Email.** _____________________________**Fax.** ______________________

**To,**
**The Acquirer- Bhushan Power and Steel Limited**
**C/o. Link Intime India Pvt. Ltd**
**Unit: Orissa Sponge Iron & Steel – Open Offer**
**C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West),**
**Mumbai – 400 078**

Dear Sir,

**Sub:** **<u>Open Offer for acquisition of equity shares of Orissa Sponge Iron and Steel Limited ("OSIL" or "Target Company") by Bhushan Power and Steel Limited ("BPSL " or "Acquirer")</u>.**

**Withdrawal of the shares tendered in the Offer**

I/We refer to the Letter of Offer dated June 25, 2010 for acquiring the Equity Shares held by me/us in OSIL. I/We, the undersigned have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

I/We hereby consent unconditionally and irrevocably to withdraw my/our shares from the Offer and I/we further authorize the Acquirer to return to me/us, the tendered equity share certificate(s)/ share(s) at my/our sole risk.

I/We note that upon withdrawal of my/our shares from the Offer, no claim or liability shall lie against the Acquirer/Manager to the Offer/Registrar to the Offer.

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**Link Intime India Pvt. Ltd, Unit: Orissa Sponge Iron & Steel – Open Offer, C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West), Mumbai – 400 078**

**Acknowledgement Slip** **OSIL– Open Offer** **Sr.No.**________

(To be filled in by the shareholders) (Subject to verification)

Received by Mr./Mrs./M/s__________________________________________________________________________

Address_____________________________________________________________________________________

Physical shares: Folio No._________/Demat Shares: DP ID_________; Client ID: ________________________________

Signature of Official___________ Date of Receipt___________________

| Stamp of Collection Centre |
|---|
| |

I/We note that this Form of Withdrawal should reach the Registrar to the Offer at any of the collection centres mentioned in the Letter of Offer or mentioned overleaf as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. July 21, 2010.

I/We note that the Acquirer/Manager to the Offer/Registrar to the Offer shall not be liable for any postal delay/loss in transit of the shares held in physical form and also for the non-receipt of shares held in the dematerialized form in the DP account due to inaccurate/incomplete particulars/instructions.

I/We also note and understand that the Acquirer will return the original share certificate(s), share transfer deed(s) and shares only on completion of verification of the documents, signatures and beneficiary position as available from the Depositories from time to time.

**SHARES IN PHYSICAL FORM**

The particulars of tendered original share certificate(s) and duly signed transfer deed(s) are detailed below:

| **Folio No.** | **Certificate No.** | **Distinctive Nos.** | | **No. of shares** |
|---|---|---|---|---|
| | **Tendered** | **From** | **To** | |
| | | | | |
| | | | | |
| | | | | |
| **Total number of equity shares Tendered** | | | | |
| | **Withdrawn** | | | |
| | | | | |
| | | | | |
| | | | | |
| **Total number of equity shares Withdrawn** | | | | |

*(In case of insufficient space, please attach additional sheet and authenticate the same)*

**SHARES IN DEMAT FORM**

I/We hold the following Shares in dematerialized form and had done an off-market transaction for crediting the shares to the **'Centrum Capital Limited - Orissa Sponge Iron & Steel Limited Open Offer – Escrow'** as per the following particulars:-

| | | |
|---|---|---|
| **DP Name:** Centrum Broking Pvt Limited | **DP ID:** 12012200 | **Client ID:** 1201220000042169 |

Please find enclosed a photocopy of the depository delivery instruction(s) duly acknowledged by DP. The particulars of the account from which my/our Shares have been tendered are as detailed below:-

| **DP Name** | ***DP ID*** | **Client ID** | **Name of Beneficiary** | **No. of Equity Shares** |
|---|---|---|---|---|
| | | | | |

I/We note that the equity shares will be credited back only to that Depository Account, from which the equity shares have been tendered and necessary standing instructions have been issued in this regard.

--------------------------------------------------------------------------**Tear along this line** ----------------------------------------------------------------------

**All future correspondence, if any, should be addressed to the Registrars to the Offer at the following address:**

**Link Intime India Pvt. Ltd.**

**Unit: Orissa Sponge Iron & Steel – Open Offer, C-13 Pannalal Silk Mills Compound, L.B.S Marg, Bhandup (West), Mumbai – 400 078; Tel: +91 22-25960320; Fax: +91-22-25960329**

**Contact Person: Nilesh Chalke**

**E-mail: bstl.offer@linkintime.co.in**

In case of dematerialized equity shares, I/We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

I/We confirm that the particulars given above are true and correct.

Yours faithfully,

Signed and Delivered:

| **Signed & Delivered by** | **Full Names (s) & Address** | **PAN Number(s)** | **Signature(s)** |
|---|---|---|---|
| First/Sole Holder | | | |
| Joint Holder 1 | | | |
| Joint Holder 2 | | | |

Note: In case of joint holdings, all shareholders must sign.

Place: ________________________________ Date: _________________

**INSTRUCTIONS**

1. Shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the close of the Offer, i.e. July 26, 2010.

2. The withdrawal option can be exercised by submitting the Form of Withdrawal, duly signed and completed, along with the copy of acknowledgement slip issued at the time of submission of the Form of Acceptance-cum-Acknowledgement, photocopy of delivery instruction in “Off Market “ mode or counterfoil of the delivery instruction in “Off Market” mode duly acknowledged by the DP

3. The Form of Withdrawal along with enclosure should be sent only to the Registrar to the Offer so as to reach the Registrar of the Offer at any of the collection centres below on all days (excluding Saturdays, Sundays and Public holidays) during the business hours i.e. (Mondays to Fridays between 10.00a.m. and 4.30p.m.

| Sr. No | City | Contact Person | Address | Tel. No. | Fax No. | E-mail ID | Mode of Delivery |
|---|---|---|---|---|---|---|---|
| 1. | Mumbai | Nilesh Chalke | Link Intime India Pvt. Ltd, C-13, Panalal Silk Mills Compound, L B S Marg, (W),Mumbai - 400078. | 022-25960320 | 022-25960329 | bstl.offer@linkintime.co.in | Hand Delivery & Registered Post |
| 2. | Mumbai | Vivek Limaye | Link Intime India Pvt. Ltd, 203, Davar House, Next to Central Camera, D N Road, Fort, Mumbai -400 001 | 022-22694127 | 022-25960329 | vivek.limaye@linkintime.co.in | Hand Delivery |
| 3. | Ahmedabad | Hitesh Patel | Link Intime India Pvt. Ltd, 211 Sudarshan Complex, Near Mithakhali Underbridge, Navrangpura, Ahmedabad - 380 009 | 079-2646 5179 | 079-2646 5179 (Telefax) | ahmedabad@linkintime.co.in | Hand Delivery |
| 4. | Bangalore | Prashant D. Shedbal | Link Intime India Pvt. Ltd., 543/A, 7TH Main , 3rd Cross, Hanumanthanagar, Bangalore - 560 019 | 080-26509004 | 080-26509004 (Telefax) | bangalore@linkintime.co.in | Hand Delivery |

| | | | | | | | |
|---|---|---|---|---|---|---|---|
| 5. | Baroda | Alpesh Gandhi | Link Intime India Pvt. Ltd., First Floor, Jaldhara Complex, Nr. Manisha Society, Old Padara Road, Vadodara -390015 | 0265-2250241 / 3249857 | 0265-2250246 (Telefax) | vadodara@linkintime.co.in | Hand Delivery |
| 6. | Coimbatore | S. Dhanalakshmi | Link Intime India Pvt. Ltd,Surya 35, Mayflower Avenue, Behind Senthil Nagar, Sowripalayam Road, Coimbatore 641 028 | 0422-2314792 / 2315792 | 0422-2314792 (Telefax) | coimbatore@linkintime.co.in | Hand Delivery |
| 7. | Kolkata | Debu Ghosh | Link Intime India Pvt. Ltd, 59C, Chowringhee Road, 3rd Floor, Kolkata -700020 | 033-22890539/40 | 033-22890539/40 (Telefax) | kolkata@linkintime.co.in | Hand Delivery |
| 8. | New Delhi | Swapan Naskar | Link Intime India Pvt. Ltd., A-40, 2nd Floor, Naraina Industrial Area, Phase II, Near Batra Banquet, New Delhi – 110028 | 011-41410592/93/94 | 011-41410591 | delhi@linkintime.co.in | Hand Delivery |
| 9. | Pune | P. N Albal | Link Intime India Pvt. Ltd, Block No 202 2nd Floor, Akshay Complex, Near Ganesh Temple, Off Dhole Patil Road, Pune 411 001. | 020 -26051629 / 0084 | 020 -26053503 (Telefax) | pune@linkintime.co.in | Hand Delivery |
| 10. | Chennai | Mrs. Solly Soy | C/o SGS Corporate Solutions India Pvt. Ltd., Indira Devi Complex, II Floor, No.20, Gopalakrishna Street, Pondy Bazaar, T. Nagar, Chennai- 600 017 | 044- 2815 2672, 044-4207 0906 | 044- 2815 2672 (Telefax) | chennai@saspartners.com | Hand Delivery |